



REGIONAL OFFICE (JAIPUR-SOUTH)
RAJASTHAN STATE POLLUTION CONTROL BOARD
8/263 MALVIYA NAGAR, NEAR JAWAHAR CIRCLE
HOUSING BOARD OFFICE, JAIPUR
Website - www.environment.rajasthan.gov.in
Email Id - ro.jaipursouth@gmail.com Phone - 0141-4068311

Regd. Post

No. RPCB/ROJP/S/legal-23/ 3351

Date: 27/11/23

To,
**The Registrar,
Hon'ble NGT,
Principal Bench,
New Delhi,**

Subject: Interim cum Progress Report of the Joint committee constituted by Hon'ble NGT, Principal Bench, New Delhi order dated 29.08.2022 in matter of OA No.558/2022 (PB) "Salman Qasmi & Ors. Vs. State of Rajasthan & Ors.

Reference: 1. Hon'ble NGT order dated 29.08.2022.
2. This office letter No. RPCB/ROJP/S/legal-23/2754 Date: 18.11.2022.

Sir,

With reference to above subject matter, it is submitted that the Hon'ble Tribunal by order dated 29.08.2022 has directed to joint committee to submit factual and action taken report within in two months by e-mail on judicial-ngt@gov.in.

In compliance to directions passed by the Hon'ble Tribunal, interim cum progress report of Joint Committee is being submitted for kind perusal of the Hon'ble Tribunal with request to grant additional 1.5 months time for submission of the factual and action taken report.

Encl. As above.

Yours sincerely,


Arvind Kumar
(Regional Officer)

**Before Hon'ble National Green Tribunal,
Principal Bench, New Delhi**
Original Application No.558/2022

In the Matter of:-
Salman Qasmi

Applicant

Versus

State of Rajasthan

Respondent

With

Original Application No.568/2022

Agnimitra Trivedi

Applicant

Versus

State of Rajasthan

Respondent

Index

S. No.	Particulars	Page No.
1.	Interim cum progress Report of the Joint committee constituted by Hon'ble NGT (PB), New Delhi order dated 29.08.2022 in OA No. 558/2022 in the matter of Salman Qasmi Vs State of Rajasthan	
2.	Annexure-I: Hon'ble National Green Tribunal, New Delhi order dated 29.08.2022 in the matter of OA No.558/2022 (PB) "Salman Qasmi & Ors. Vs. State of Rajasthan & Ors	

**Interim cum progress Report of the Joint committee constituted by
Hon’ble NGT (PB), New Delhi order dated 29.08.2022 in OA No.
558/2022 in the matter of Salman Qasmi Vs State of Rajasthan**

The Hon’ble National Green Tribunal, New Delhi vide its order dated 29.08.2022 in the matter of OA No.558/2022 (PB) “Salman Qasmi &Ors. Vs. State of Rajasthan &Ors directed as (the copy of order dated 29.08.2022 is enclosed at **Annexure-I.**):

“We find it necessary to verify the factual position about compliance status by constituting a joint committee comprising of CPCB, State PCB, and District Magistrate, Jaipur. The Committee may undertake visit to the site, interact with the stakeholders and furnish a factual and action taken report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDE. The report may give details of industries operating in industrial and non-industrial area, present mode of disposal of industrial effluents and other associated aspects. The report may also mention whether there is an action plan for restoration of degraded encroachments, with budgetary plans. The State PCB will be the nodal agency for coordination and compliance. The Committee will also be free to interact with any other department and associate any other expert/institution. If any observations are made in the report against any industrial establishments, they may be put to notice of these proceedings and a copy of report furnished to them simultaneously with the filing of the said report before this Tribunal to enable them to file their response, if any, before this Tribunal.”

In compliance to the Hon'ble NGT Order dated 29.08.2022, Central Pollution Control Board (CPCB) vide its letter dated 13.09.2022 has nominated Shri P.Jagan, Regional Director, CPCB, Bhopal as a member of committee, Rajasthan State Pollution Control Board (RSPCB) vide letter dated 22.09.2022 has nominated Sh. Arvind Kumar Agarwal, Regional Office, Jaipur (South) as a member of the committee and also appointed as Nodal Officer on behalf of RSPCB and District Collector has nominated Additional District Collector-I as a representative of the District Collector vide its letter dated 09.11.2022.

Interim report was submitted by the committee on dated 19.11.2022 with request to grant additional 3 months time to complete the inspections/survey/sampling of the textile units and for preparation of restoration plan of degraded environment with budgetary provision through reputed institution or expert agency for final preparation and submission of the factual and action taken report. The matter stands adjourned by Hon'ble NGT to date 31.01.2023.

Inspections/surveys of **1250** textile units have been carried out in three phases i.e. first phase in June to August, 2022 second phase in October, 2022 and third phase in December, 2022 to January, 2023 by the joint teams/RSPCB Officials. Inspection of the CETP (12.3 MLD) was carried out by Committee/State Board officials. Water bodies (*Dravyawati River, Gular Dam, Nevta Dam and Chandlai Dam*), feeder canals (from Gular to Nevta Dam and other one from Gular to Chandlai dam), Various Nallah/drainage system, Agriculture Fields of Sanganer and cesspools in Sanganer were visited by the committee/ joint teams/ State Board officials. The Committee/ joint teams/ RSPCB Officials also collected PTP/PETP samples of individual units, ground and surface water samples, samples of water bodies, Nallah, various discharge points, Cesspools located in and around Sanganer area.

In view of the above, it is submitted that work of huge data compilation/interpretation of inspection reports and analysis reports of samples collected is still going on therefore it is humbly requested to provide one and half month time to committee for final submission of factual and action taken report


(Arvind Kumar Agrawal)
RO Jaipur (South),
RSPCB


(P. Jagan)
Regional Director,
CPCB, Bhopal


(Dinesh Kumar Sharma)
ADM-I, Jaipur

Item Nos. 3&04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 558/2022

Salman Qasmi

Applicant

Versus

State of Rajasthan

Respondent

With

Original Application No.568/2022

Agnimitra Trivedi

Applicant

Versus

State of Rajasthan

Respondent

Date of hearing: 29.08.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

ORDER

1. These two applications involve common issue of violation of environmental norms by industries engaged in textile printing business, adversely affecting the water quality of *Dravyavati* River and quality of vegetables and other crops grown on nearby farms.

2. In OA 558/2022, it is stated that working of CETP is not adequate inspite of earlier directions of the Rajasthan High Court and Hon'ble Supreme Court inter alia in order dated 07-03-2003, *Vijay Singh Punia v. RPCB & Ors. (CPW 2075/1994)* (High Court), order date 30-04-2009, *Civil*

Appeal No. 207/2005, Sanganer Kapda Rangai Chhapai Association, (Hon'ble Supreme Court), order dated 26-03-2015 in WP (PIL No. 9497/2007), P.N Mandola v. State of Rajasthan and others (High Court of Rajasthan), order dated 03-08-2017 in D.B Civil Writ petition 625/2017- Mukash Meena v. State of Rajasthan an others and Review Petition no. 304/2018 (High Court), order dated 03-10-2017 in O.A.No. 134/2013, Lakhan Singh v. RSPCB and others (NGT), orders dated 15-05-2022 and 24-05-2022 in Civil Miscellaneous Application (347/2018) filed by RIICO in t CWP 2075/1994 Vijay Singh Punia v. RPCB and others and Civil Writ Petition no. 5965/2022, Sanganer Kapda Ranagi Chappai Association (High Court). There are total 835 textile units, 775 units on agricultural land and 60 on commercial plots land.

3. In O.A No. 568/2022, the Applicant has referred to media articles on the subject of to water pollution caused by the textile units and also report of the Controller and Auditor General of India. It is stated that the State PCB has failed to prepare a comprehensive plan to monitor compliance of the environmental norms.

4. Having regard to the above allegations, we find it necessary to verify the factual position about compliance status by constituting a joint Committee comprising of CPCB, State PCB and District Magistrate, Jaipur. The Committee may undertake visit to the site, interact with the stakeholders and furnish a factual and action taken report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The report may give details of industries operating in industrial and non-industrial area, present mode of disposal of industrial effluents and other associated aspects. The report may also mention whether there is an

action plan for restoration of degraded encroachments, with budgetary plans. The State PCB will be the nodal agency for coordination and compliance. The Committee will also be free to interact with any other department and associate any other expert/institution. If any observations are made in the report against any industrial establishments, they may be put to notice of these proceedings and a copy of report furnished to them simultaneously with the filing of the said report before this Tribunal to enable them to file their response, if any, before this Tribunal.

List for further consideration on 29.11.2022.

A copy of this order be forwarded to the CPCB, State PCB and District Magistrate, Jaipur by email for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

August 29, 2022
Original Application No. 558/2022 with
Original Application No.568/2022
AB